



2026:KER:49780

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE GOPINATH P.

WEDNESDAY, THE 8<sup>TH</sup> DAY OF JULY 2026 / 17TH ASHADHA, 1948

WP(C) NO. 23270 OF 2026

**PETITIONER:**

CORROHEALTH INFOTECH PRIVATE LIMITED,  
HAVING ITS REGISTERED OFFICE AT DLF IT  
PARK - SEZ, 1B, 3RD FLOOR, 1/124,  
SHIVAJI GARDEN MOUNT, POONAMALLEE ROAD,  
NANDAMBAKKAM P.O., SAIDAPET, KANCHIPURAM,  
TAMILNAD, INDIA-600089,  
REPRESENTED BY ITS COUNTRY GENERAL MANAGER,  
YADVINDER SINGH JASPAL, AGED 46 YEARS,  
S/O. TEJWANT SINGH JASPAL,  
CORROHEALTH INFOTECH PRIVATE LIMITED, 2ND FLOOR,  
TOWER A, ADVANT IT PARK, PLOT NO.7, SECTOR 142,  
NOIDA, UTTAR PRADESH, PIN - 201 305.

BY ADVS

SRI. S.SREEKUMAR (Sr.)  
SRI. AAMIR SOHRAB M. M.

**RESPONDENTS:**

- 1 STATE OF KERALA,  
DEPARTMENT OF LABOUR,  
REPRESENTED BY ITS SECRETARY, SECRETARIAT,  
THIRUVANANTHAPURAM, KERALA, PIN - 695 001.
- 2 LABOUR COMMISSIONER,  
LABOUR COMMISSIONERATE, THOZHIL BHAVAN,  
PMG JUNCTION, PALAYAM, THIRUVANANTHAPURAM,  
KERALA, PIN - 695 033.
- 3 REGIONAL JOINT LABOUR COMMISSIONER,  
OFFICE OF THE REGIONAL JOINT LABOUR OFFICER,  
ERNAKULAM, CIVIL STATION, KAKKANAD,  
PIN - 682 030.



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- 4 DISTRICT LABOUR OFFICER,  
ERNAKULAM,  
OFFICE OF THE DISTRICT LABOUR OFFICER,  
ERNAKULAM, CIVIL STATION, KAKKANAD,  
PIN - 682 030.
- 5 STATION HOUSE OFFICER,  
PALARIVATTOM POLICE STATION, PALARIVATTOM,  
ERNAKULAM, KERALA, PIN - 682 025.

BY ADV. K.JAJU BABU, ADVOCATE GENERAL

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR  
ADMISSION ON 08.07.2026, THE COURT ON THE SAME DAY  
DELIVERED THE FOLLOWING:



## **JUDGMENT**

The petitioner has approached this Court challenging Ext.P8 communication issued by the District Labour Officer, Ernakulam, directing the petitioner to maintain the *status quo* as regards its decision to close its operations in Kerala and discharge its employees. According to the petitioner, it was forced to shut down operations in Kerala due to reasons beyond its control, and resultantly nearly 800 employees had to be retrenched. It is the case of the petitioner that the petitioner has already transferred the retrenchment compensation payable to the employees to the accounts of the employees in question.

2. Sri. S. Sreekumar, the learned Senior Counsel appearing for the petitioner on instructions of Adv. Aamir Sohrab M.M., submits that the jurisdiction of the Labour Officer would be to attempt conciliation of the industrial dispute between the petitioner and its employees, and he has no authority under the Industrial Relations Code, 2020, to direct that the employees shall be



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continued in service pending conciliation proceedings. It is submitted that, owing to Ext.P8 direction issued by the District Labour Officer, Ernakulam, the petitioner is facing a huge organised protest spearheaded by certain labour unions stating that the petitioner is bound to continue employing the individuals it had decided to retrench. It is submitted that the petitioner will fully cooperate with the conciliation proceedings, if any, initiated in accordance with the provisions of the Industrial Relations Code, 2020.

3. The learned Advocate General appears for respondents 1 to 5. He points out that, as a result of the decision taken by the company to close down its operations in the State of Kerala, nearly 800 persons, the majority of whom are women, have been denied employment one fine morning. It is submitted that the State has a social obligation to attempt a conciliation in the matter. It is submitted that the Hon'ble Minister for Labour, Government of Kerala, has convened a meeting to attempt a conciliation in the matter. It is submitted that the



meeting will be conducted by the Senior Officials of the Labour Department, and a notice has already been issued to the petitioner requesting them to attend the meeting without fail. It is submitted that the meeting is scheduled for 11.00 A.M. on 10-07-2026 at the Conference Hall of the Ernakulam Collectorate, Kakkanad.

4. Having heard the learned Senior Counsel appearing for the petitioner and the learned Advocate General, I am of the view that the learned Advocate General is right in contending that the State has a social obligation to attempt a conciliation, especially when a large number of employees are likely to lose employment on account of the closure of operations by the petitioner in the State of Kerala.

5. Accordingly, it is directed that Ext.P8 need not be treated as a mandate in any manner, and need only be seen as a part of the conciliation proceedings initiated by the District Labour Officer. The submission made on behalf of the petitioner that the petitioner will participate



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in the conciliation proceedings and will attend the meeting convened on 10-07-2026 is recorded. It is directed that the parties shall attempt conciliation in the manner contemplated by the provisions of the Industrial Relations Code, 2020.

The writ petition is ordered accordingly.

**Sd/-  
GOPINATH P.  
JUDGE**

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APPENDIX OF WP(C) NO. 23270 OF 2026

**PETITIONER'S EXHIBITS**

- Exhibit P1**                    A TRUE COPY OF THE BOARD RESOLUTION OF THE PETITIONER COMPANY, DATED 15.06.2026.
- Exhibit P2**                    A TRUE COPY OF THE TEMPLATE OF THE RELIEVING LETTER ISSUED BY THE PETITIONER COMPANY TO ITS EMPLOYEES STATIONED ACROSS ITS KOCHI AND CALICUT OFFICES, DATED NIL.
- Exhibit P3**                    A TRUE COPY OF THE TEMPLATE OF THE SEPARATION AND FULL AND FINAL ISSUED BY THE PETITIONER COMPANY TO ITS EMPLOYEES STATIONED ACROSS ITS KOCHI AND CALICUT OFFICES, DATED NIL.
- Exhibit P4**                    A TRUE COPY OF A SCREEN CAPTURE OF A NEWS ARTICLE PUBLISHED BY MANORAMA NEWS ON INSTAGRAM, THAT SHOWS A GLIMPSE FROM THE ARBITRARY MEETING CONVENED BY RESPONDENT NO.5 AT THE PETITIONER COMPANY'S KOCHI OFFICE, DATED NIL.
- Exhibit P5**                    A TRUE COPY OF THE INTIMATION FILED BY THE PETITIONER COMPANY THROUGH ITS COUNSEL BEFORE RESPONDENT NO.6, DATED 05.07.2026.
- Exhibit P6**                    A TRUE COPY OF THE EMAIL SENT BY THE VICE PRESIDENT (H.R & LD) OF THE PETITIONER COMPANY TO RESPONDENT NO.5, DATED 05.07.2026.
- Exhibit P7**                    A TRUE COPY OF A SCREEN CAPTURE OF A VIDEO PUBLISHED BY MANORAMA NEWS ON YOUTUBE, THAT PORTRAYS THE VISIBLE TENSION AT THE KOCHI OFFICE OF THE PETITIONER COMPANY ON 06.07.2026, DATED NIL.



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- Exhibit P8**                    A TRUE COPY OF THE LETTER ISSUED BY RESPONDENT NO.5 TO THE MANAGING DIRECTOR AND VICE PRESIDENT (H.R & LD) OF THE PETITIONER COMPANY, DATED 06.07.2026.
- Exhibit P9**                    A TRUE COPY OF THE OBJECTION PREFERRED BY THE COUNSEL OF THE PETITIONER COMPANY AGAINST EXHIBIT-P8 LATTER, DATED 06.07.2026.
- Exhibit P10**                  A TRUE COPY OF A SCREEN CAPTURE FROM A VIDEO POSTED BY REPORTER LIVE MALAYALAM ON INSTAGRAM, THAT SHOWS AN ATTEMPT TO TRESPASS ON THE PETITIONER COMPANY'S PREMISES BEING PURSUED BY LOCAL POLITICAL LEADERS ON 06.07.2026, DATED NIL.